

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
ALLAHABAD**

REGIONAL BENCH

EXCISE APPEAL NO. 59085 OF 2013

(Arising out of Order-in-Appeal No. 06/CE/APPL/NOIDA/2013 dated 28.02.2013
passed by Commissioner (Appeals), Customs & Central Excise, Noida)

M/s. Canon India Pvt Ltd.

.....Appellant

VERSUS

**Commissioner of Central Excise,
Noida**

.....Respondent

APPEARANCE:

Shri Shantanu Kumar, Advocate of the Appellant

Shri B.K.Jain, Authorised Representative for the Respondent

**CORAM : HON'BLE MR. JUSTICE DILIP GUPTA, PRESIDENT
HON'BLE MR. P.V.SUBBA RAO, MEMBER (TECHNICAL)**

DATE OF HEARING/DECISION: March 25, 2021

FINAL ORDER NO-70172 / 2021

JUSTICE DILIP GUPTA

The appeal is listed today with an office note that the appellant has availed the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and a certificate has also been issued regarding discharge of the liability. The dispute, therefore, does not survive.

2. The appeal is, accordingly dismissed. The application, if any, stands disposed of.

(Dictated & pronounced in the open Court)

(JUSTICE DILIP GUPTA)
PRESIDENT

(P.V.SUBBA RAO)
MEMBER (TECHNICAL)

ARCHANA